

IN THE NATIONAL COMPANY LAW TRIBUNAL

**COURT-I, MUMBAI**  
**SPECIAL BENCH**

ITEM No.6

C.P.(IB)46/MB/2020

IN THE MATTER OF:

State Bank Of India ... Financial Creditor  
V/s  
Satec Envir Engineering (India) Pvt Ltd ... Corporate Debtor

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2022

CORAM:

MS. SUCHITRA KANUPARTHI,  
HON'BLE MEMBER (JUDICIAL)

SH. KAPAL KUMAR VOHRA  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Abdullah Qureshi, Advocate.

For Respondent: Ms. Mily Ghoshal, Advocate.

**ORDER**

Advocate for both the sides are present. Petitioner has submitted the Withdrawal Memo stating that the matter has been settled amicably between the parties for an amount of Rs 5,81,59,041 and has filed Withdrawal Memo along with No Dues Certificate issued by the Petitioner.

In view of this, Petition is dismissed as not pressed.

Sd/-

**(SUCHITRA KANUPARTHI)**  
**MEMBER (JUDICIAL)**

Sd/-

**(KAPAL KUMAR VOHRA)**  
**MEMBER (TECHNICAL)**